GOVERNMENT OF JAMMU AND KASHMIR DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS (Power Section)Civil Secretariat

Srinagar/Jammu

Notification

Jammu, the 9th April, 2025

85 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint the following officials to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Doda.

S.No.	Name of the Official (Shri)	Designation	Place of Posting
01	Riaz Ahmed	Girdawar ,Circle Doda	Tehsil Office, Doda
02	Shashi Kumar	Girdawar ,Circle Khellani	Tehsil Office, Doda
03	Shabir Ahmed	BCG	Tehsil Office, Doda
04	Praban Kumar	Naib Tehsildar	Naib Tehsildar, Assar

By Order of the Government of Jammu and Kashmir.

Sd/-(Achal Sethi) Secretary to Government Dated: - 09 -04 - 2025

No. LAW-Powr/15/2022-10

Copy to the: - .

- 1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2. Divisional Commissioner, Jammu.
- 3. Administrative Secretary, Revenue Department.
- 4. District Magistrate Doda. This is with reference to letter No. 70-71/DM/Doda Dated: - 08-04-2025.
- 5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.

6. S.O. section, Department of Law, Justice and Parliamentary Affairs. 69.84.7005 (W.7.S.C).

7. Incharge Website section

Additional Secretary to Government Department of Law, Justice and P.A